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**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD**

SPECIAL BENCH - COURT 1 (HEARINGS THROUGH VIDEO CONFERENCE)

**PRESENT: HON'BLE SHRIMADAN BHALCHANDRA GOSAVI- MEMBER JUDICIAL  
HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 15.07.2021 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC) No. 336& 337/2021 in CP (IB) No. 199/7/HDB/2019
NAME OF THE COMPANY	Aster Pvt Ltd
NAME OF THE PETITIONER(S)	IDBI Bank Ltd
NAME OF THE RESPONDENT(S)	Aster Pvt Ltd
UNDER SECTION	7 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**


Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

Resolution Professional did not appear. Learned Counsel for Resolution Professional appeared. IA 336/2021 is made against Respondent / Jaguar Overseas to produce Books of Account stating that the Respondent is Joint Venture Partner of the Corporate Debtor in the CIRP. This Application is not maintainable under Section 19 (2) of IBC. Learned Counsel submits that it may be considered under Section 60 (5) (c) of IBC. Keeping open the point of maintainability, we issue notice to the Respondent. Resolution Professional to serve notice and file Affidavit within two weeks.

Matter to appear on 26.08.2021.

  
(Veera Brahma Rao Arekapudi)  
Member (Technical)

  
(Madan B Gosavi)  
Member (Judicial)

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